

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00260/2021

Jabalpur, this Monday, the 5th day of April, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Purushottam Namdev, S/o Devi Prasad Namdev,
Aged about 36 years, Occupation Ex-Librarian,
Institute of Hotel Management, Bhopal, R/o House No. 253
Near Ankur School Deen Dayal Nagar, Makroniya,
Sagar (MP) -Applicant

(By Advocate – **Shri Neeraj Nahar Jain**)

V e r s u s

1. The Union of India, through the Principal Secretary Department of Tourism, Mantralaya, New Delhi, Pin
2. The Secretary, Institute of Hotel management Catering Technology & applied Nutrition, 1100, Qtrs. Near Academy of Administration Bhopal (MP), Pin 462016
3. The Principal, Institute of Hotel management Catering Technology & applied Nutrition, 1100, Qtrs. Near Academy of Administration Bhopal (MP), Pin 462016 - Respondents

O R D E R(ORAL)

By Ramesh Singh Thakur, JM:-

Heard.

2. This Original Application has been filed against the inaction on behalf of the respondents for not deciding the representation filed at Annexure A-7, which is pending before the respondents.



3. From the pleadings the facts of the case is that the applicant was appointed on 13.04.2015 to the post of Librarian on contract basis which was extended time to time. The respondents published an advertisement for appointment of fresh librarian and other candidates and applicant applied for the said post on contract basis, which is filed as Annexure A-5. The respondents have issued list regarding eligible candidates for the said posts. The name of the applicant appeared at serial No.2 as being ineligible due to over age, which is filed as Annexure A-6. It has been further submitted by the applicant that the applicant have made the representation filed as Annexure A-7, for giving preference to his because he worked for considerable time, but the same is still pending with the respondents and the recruitment process is going on.

4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide Annexure A/7 in a time bound manner.

5. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents is directed to decide the representation filed at Annexure A-7 in a time bound manner.

6. Resultantly, the competent authority of the respondents is directed to decide the applicant's representation filed at Annexure A-7 within a period of six weeks after receiving the copy of this order.



7. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in the representation filed at Annexure A-7.

8. With these observations, this Original Application is disposed of at admission stage itself.

9. However, is it made clear that this Court has not commented anything on the merits of the case.

10. Applicant is directed to make available copy of today's order as well as copy of Original Application to the competent authority of the respondents.

(Naini Jayaseelan)
Administrative Member
rn

(Ramesh Singh Thakur)
Judicial Member